

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.258/96

New Delhi this the 13th day of September, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Kiran Lal,
S/o Sh. Sohan Lal,
R/o Block No.173/D-3,
Railway Colony,
Basant Lane,
Paharganj,
New Delhi.

...Applicant

(By Advocate Sh. J.K. Bali)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Chief Administrative Officer
(Construction)
Northern Railway,
Kashmere Gate,
Delhi.

3. Chief Medical Director,
Northern Railway,
Baroda House,
New Delhi.

...Respondents

(By Advocate Sh. B.S. Jain)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

We have heard applicant's Counsel
Sh. J.K. Bali and respondents' counsel Sh. B.S.
Jain.

2. Both counsel agree that this O.A. be
disposed of with a direction to the respondents
to consider continuing the applicant on his
present job as P.W.M. (Chasing). We direct accordingly.

3. This O.A. stands disposed of.

4. Before parting with the case, we

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also direct that if any legitimate dues (salary etc.) of the applicant are still pending, the same should be released within two months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Member(A)

'Sanju'